

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**PHYSICAL HEARING**

**CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)  
CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 16.03.2023 AT 02:30 PM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/1558/2022 in Company Petition IB/264/2021</b>
<b>NAME OF THE COMPANY</b>	<b>Shri Saritha Singh &amp; Shivani Alloys Casting Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>State Bank of India</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Shri Saritha Singh &amp; Shivani Alloys Casting Ltd</b>
<b>UNDER SECTION</b>	<b>95 of IBC</b>

**ORDER**

**IA(IBC)/1558/2022**

This application is filed seeking to pass the appropriate directions to continue the Insolvency proceedings against the PG. The Counsel for the RP submits that in spite of notice being issued to the PG he is not appearing. He draws our attention to Regulation 22 of IBBI (Insolvency Regulation Process for Personal Guarantors to Corporate Debtors) Regulations 2019. It provides for appropriate directions by the appropriate authority in the event of non-co-operation of the guarantor at any time during the resolution process period or during the implementation of the repayment plan. Considering the above circumstances we order summons to be issued to the PG. The office shall issue summons to the PG, post on 27.04.2023.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**